NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 10

IA 2113/2024
In
C.P. (IB)/59(MB)2024

CORAM:
SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON **03.05.2024**

NAME OF THE PARTIES: IDBI TRUSTEESHIP SERVICES LIMITED VS MR. SHIV RAHEJA

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ms. Astha Ojha i/b DSK Legal for the Financial Creditor present. Mr. Sanjeev Goel i/b Devarajan Raman, Ld. Counsel for the RP Present.
2. This Application has been filed by the RP seeking condonation of delay of 40 days in filing this Application for taking report of the RP u/s 99 of the Code in the case of personal guarantor.
3. This Bench is satisfied with the reasons stated in the Application. Accordingly, feels it appropriate to condone the delay of 40 days. In view of this, the RP report is taken on record. However, this Bench directs the Resolution Professional to adhere the timelines framed under the Code in the case of personal guarantor in due course.
4. In view of above, the I.A. 2113 of 2024 is allowed and disposed of.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/